- (a) the current status of the proposal of Government of Andhra Pradesh for diversion of 72.54 hectare of forest land in Kurnool division for the foreshore submergible area for Owk reservoir which is very crucial for irrigation and agricultural purposes and will benefit around one lakh people directly;
 - (b) the constraints being felt in according clearance to it; and
 - (c) by when required clearance is likely to be given?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENTAND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c)A proposal seeking prior approval of Central Government under the Forest (Conservation)Act, 1980 for diversion of 72.54 hectares of forest land in Kurnool division for the foreshore submergible area for Owk reservoir has been received by the Ministry of Environment and Forests (MoEF). The MoEF after examination of the proposal observed that it does not contain Survey of Indiaoposheet(s) (in original) indicating location and boundary of the forest land proposed for diversion and the location and the boundary of the protected area(s), if anylocated within 10 kilometers from the forest land proposed for diversion. The MoEF therefore, requested the State Government of Andhra Pradesh to submit the afore-mentioned Survey of Indiaoposheet(s). Receipt of the afore-mentioned Survey of India Toposheets is awaited from the State Government of Andhra Pradesh.

Intensification of Forest Management & NPV

 $\dagger 2030.$ SHRIMATI MAYA SINGH: Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Ministry has received a proposal from Government of Madhya Pradesh regarding the utilisation of the amount of Intensification of Forest Mangement and Net Present Value (NPV);
- (b) if so, the present status of the proposal and whether any time limit has been fixed for finalising the proposal;
- (c) whether the possibility of the hike in the expenditure of the work increases due to long time taken in the approval of the propoal; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENTAND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) Yes Sir.

(b) As against the Proposals submitted by Sate of Madhya Pradesh in 2011-12, under Intensification of Forest Management Scheme (IFMS), Annual Work Plans of

[†] Original notice of the question was received in Hindi.

Written Answers

Rs. 1174.41 lakhs has been sanctioned out of which Central Share is Rs. 880.81 and State Share is Rs.293.60 lakhs. Out of Central Share, Rs. 697.65 lakhs has been released to State of Madhya Pradesh after adjusting unspent balance of year 2010-11.

As against Annual Plan of Operation received from the Government of Madhya Pradesh for 201 1-12 utilisation of CAMP A funds which included components of Compensatory Afforestation and utilisation of Net PresentValue, an amount of Rs.5352,09 lakhs has been sanctioned/released to the State of Madhya Pradesh.

(c) and (d) In view of the above, the question does not arise.

Environmental Clearance for Diverting Forest Land in AP

- 2031. SHRINANDI YELLAIAH: Will the MINISTER OF ENVIRONMENT AND FORESTS be pleased to state:
- (a) the latest status of the proposal of Andhra Pradesh (AP) Government for diversion of 1016 hectares of forest land in Proddutur, Kadapa, Rajampet, and Nellore divisions for foreshore submersion and excavation of canals under Somasila project;
- (b) the reasons for not according environment approval to this forest land diversion proposal for Somasila project which aims to supply water for 27,500 acres of wet ayacut and 1,39,000 acres of ID ayacut in Nellore district; and
 - (c) by when the required approval is likely to be given?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENTAND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c)A proposal seeking prior approval of Central Government under the Forest (Conservation)Act, 1980 for diversion of 1016 hectares of forest land in Proddutur, Kadapa, Rajampet, and Nellore divisions for foreshore submersion and excavation of canals under Somasila project was received by the Ministry of Environment and Forests in August 2007. A part of the said forest land falls in Lankamlleshwara Wildlife Sanctuary and Penusula Narasimha SwamyWildlife Sanctuary. The State Government of Andhra Pradesh therefore, needs to obtain prior approval of the Standing Committee of the National Board for Wildlife (NBWL) and the Hon'ble Supreme Court of India before grant of approval under the Forest (Conservation)Act, 1980 by the Central Government for diversion of the said forest land.

The Standing Committee of the NBWL has recommended the proposal in its meeting held on 22.12.2009.

The Irrigation Department in the Sate Government of Andhra Pradesh has filed an I.A. before the Hon'ble Supreme Court of India to obtain approval for diversion of the said forest land. Approval of the Hon'ble Supreme Court is awaited.